

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Office of the Registrar General)

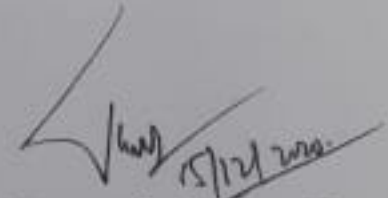
ORDER

No: 694

Dated: 15.12.2020

After taking feedback with regard to the prevailing situation due to the spread of COVID-19 infection and also the latest SOPs and Guidelines of the Government in vogue, by virtue of the Full Court Resolution dated 31.05.2020, the High Court Order No. 456/GS dated 12.10.2020, read with Order No. 529 dated 02.11.2020, is extended up to 24th December, 2020.

By Order.



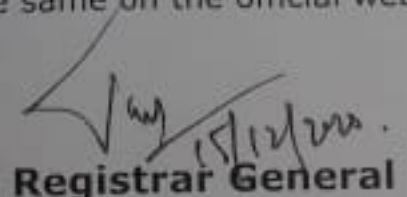
**(Jawad Ahmed)
Registrar General**

No: 208/10-23/GS

Dated:- 15.12.2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr./Mrs. Justice _____,
..... for information of their Lordships.
3. Secretary to the Government, Department of LJ&PA, Civil Secretariat Jammu.
4. Registrar Vigilance, High Court of J&K, Jammu,
5. Registrar Computers, High Court of J&K, Jammu,
6. Registrar Rules, High Court of J&K, Jammu,
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
8. Director, J&K State Judicial Academy, Jammu
9. All Principal District and Sessions Judges of the UTs of Jammu and Kashmir & Ladakh.
10. Administrative Officer, Office of the Advocate General, J&K.
11. President, all Bar Associations in UTs of Jammu and Kashmir & Ladakh.
..... for information,
12. CPC, e-Courts, High Court of J&K, for uploading the same on the official website of the High Court of J&K,
13. Order File.



Registrar General